NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 175/(MAH)/2017

CORAM:

O

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: M/s. Peony Investments Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

DESIGNATION

Rajesh Shah Ahmed Chunavala

Advocate

ORDER

T.C.S.P. No. 175/230-232/NCLT/MB/MAH/2017 T.C.S.P. No. 176/230-232/NCLT/MB/MAH/2017 T.C.S.P. No. 177/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, RD & OL of Bombay are hereby directed to file report within 3 weeks.

List this matter for final hearing on 22.03.2017.

Sd/-

B.S.V. PRAKASH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).